IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.46580 of 2025
Arising Out of PS. Case No.-97 Year-2025 Thana- JALALGARH District- Purnia

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1. Punam Devi @ Rupan Devi W/o Umesh Goswamy @ Umesh Sah Resident of Vill.- Khata Hat, P.S.- Jalalgarh, Distt.- Purnea
2. Manohar Goswamy @ Manoj Sah @ Manohar Kumar S/o Umesh Goswamy @ Umesh Sah Resident of Vill.- Khata Hat, P.S.- Jalalgarh, Distt.- Purnea

... ... Petitioner/s

Versus

The State of Bihar ... ... Opposite Party/s

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Appearance :
For the Petitioner/s : Mr.Sumit Kumar Bhagat
For the Opposite Party/s : Mr.Ahmad Ali

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CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH

ORAL ORDER

2 17-07-2025 Heard learned counsel for the petitioners and learned A.P.P. for the State.

2. The petitioners apprehend their arrest in a case registered for the offence punishable under Section 30(a) of the Bihar Prohibition and Excise Act.

3. As per the prosecution case, 5.940 liters of foreign liquor has been recovered from the house of these petitioners. As per paragraph – 3, petitioners claim clean antecedents.

4. Considering the Full Bench decision of this Court rendered in the case of ***Ram Vinay Yadav vs. The State of Bihar*** reported in ***2019(2) P.L.J.R. 1089 (F.B.)***, the prayer for anticipatory bail of petitioners is rejected.

(Prabhat Kumar Singh, J)

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